

Sixteenth Loksabha

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Title: Regarding discrepancies in NRC Part Draft published in Assam.

SHRI RADHESHYAM BISWAS (KARIMGANJ): NRC Part Draft publication in Assam published on 31/12/2017 Mid Night had serious anomalies. In many cases, it is found that only the name of one child which was registered in the last serial no of the family list of the applicant as per legacy data of his parents is included in the part draft, paradoxically, the authority excluded whole family members of the applicant. So how it is possible to declare that child is Indian excluding the rest of the family members.

On being served notice while the head of family appeared before the authority with all the required documents & satisfied the verification team but ironically they were not included in notified part draft. Even those who were not been issued any notice on verification were not included in part draft. In some districts only 30 to 35% people were included in the first draft list, especially Bengali speaking districts.

Therefore, undoubtedly it may be concluded that there were serious lapses in the entire NRC process which may cause unnecessary harassment to the genuine citizens.

As we are always in favour of correct NRC list, I request the Ministry of Home Affairs to look into the matter seriously so that none of the Indian citizen be excluded from the final list and we demand that correct NRC List be published as soon as possible to resolve the long pending issue once forever.